

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "G" DELHI**

**BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER
&
SHRI PRADIP KUMAR KEDIA, ACCOUNTANT MEMBER**

ITA No.6106/DEL/2019
Assessment Year 2014-15

Sapna Cans P. Ltd., 811-812, Aggarwal Cyber Plaza-I, Netaji Subhash Place, Pitampura.	vs.	Addl.CIT, Range-22, New Delhi.
TAN/PAN: AABCS0709C		
(Appellant)		(Respondent)

Appellant by:	Shri Suresh Singhal, CA		
Respondent by:	Shri Abhishek Kumar, Sr.DR		
Date of hearing:	12	12	2022
Date of pronouncement:	12	12	2022

ORDER

PER PRADIP KUMAR KEDIA - A.M.:

The captioned appeal has been filed at the instance of the assessee against the order of the Commissioner of Income Tax (Appeals), New Delhi dated 02.05.2019 passed under Section 154/143(3) of the Income Tax Act, 1961.

2. At the outset, the ld. counsel for the assessee submits that he wants to withdraw the present appeal. Hence, the present appeal is dismissed as withdrawn.

3. In the result, the present appeal of the assessee is dismissed as withdrawn.

Order was pronounced in the open Court on 12th December, 2022.

Sd/-
[KUL BHARAT]
JUDICIAL MEMBER
DATED: December, 2022

Sd/-
[PRADIP KUMAR KEDIA]
ACCOUNTANT MEMBER